

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 12.11.2020**

**Appeal No. 224 of 2020**

Gautam Thapar & Ors. ....Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Janak Dwarkadas, Senior Advocate with Mr. Somasekhar Sundaresan, Mr. Marezban P. Bharucha, Ms. Sneha Jaisingh, Mr. Mehul Jain, Mr. Aniruddha Banerji and Ms. Jaidhara Shah i/b Bharucha and Partners for the Appellants.

Mr. Fredun De Vitre, Senior Advocate with Mr. Mihir Mody, Mr. Shehaab Roshan, Advocates i/b K. Ashar & Co. for Respondent No. 1.

Mr. Zal Andhyarujina, Advocate with Mr. Nausher Kohli, Mr. Narendra Dingankar and Mr. Sohil Shah, Advocates i/b Pioneer Legal for Respondent No. 2.

**AND**

**Misc. Application No. 222 of 2020  
(Exemption from filing certified copy)**

**And**

**Appeal No. 231 of 2020**

B. Hariharan ....Appellant

Versus

Securities and Exchange Board of India & Ors. ...Respondents

Mr. Pradeep Sancheti, Senior Advocate with Mr. Amit Agrawal, Mr. Sumit Agrawal, Ms. Radhika Yadav, Mr. Kushagra Agarwal and Ms. G.S. Sreenidhi, Advocates i/b Regstreet Law Advisors for the Appellant.

Mr. Mustafa Doctor, Senior Advocate with Mr. Mihir Mody, Mr. Shehaab Roshan, Advocates i/b K. Ashar & Co. for Respondent No. 1.

Mr. Zal Andhyarujina, Advocate with Mr. Nausher Kohli, Mr. Narendra Dingankar and Mr. Sohil Shah, Advocates i/b Pioneer Legal for Respondent No. 2.

**ORDER:**

1. We have heard the learned counsel for the parties through video conference.

2. A supplementary affidavit filed by the appellant and the reply filed by the respondent are taken on record.

3. List on November 27, 2020 for final hearing.

4. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act

on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C.K.G. Nair  
Member

Justice M.T. Joshi  
Judicial Member

12.11.2020  
msb